

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

E.A. No. 74/2025

In

Original Application No. 1306/2024

In the matter of:

Ramesh Chand

...Applicant

Versus

Central Ground Water Authority of India & Ors.

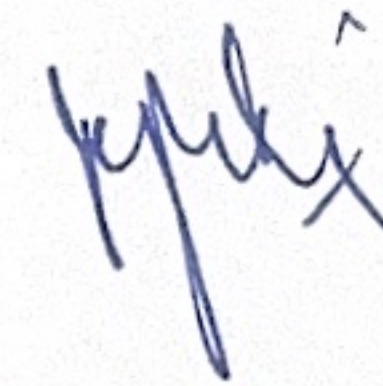
...Respondent(s)

NDOH: - 31.07.2026

INDEX

S. No.	Contents	Page No.
1	Additional Action taken report on behalf of Delhi Pollution Control Committee (DPCC).	1-2
2.	<u>ANNEXURE-1 (Colly):</u> Copies of the direction dated 17.07.2026 issued for imposing EDC on 10 entities by DPCC.	3-12

Filed by:



New Delhi:

Dated: __.07.2026

Delhi Pollution Control Committee

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

E.A. No. 74/2025

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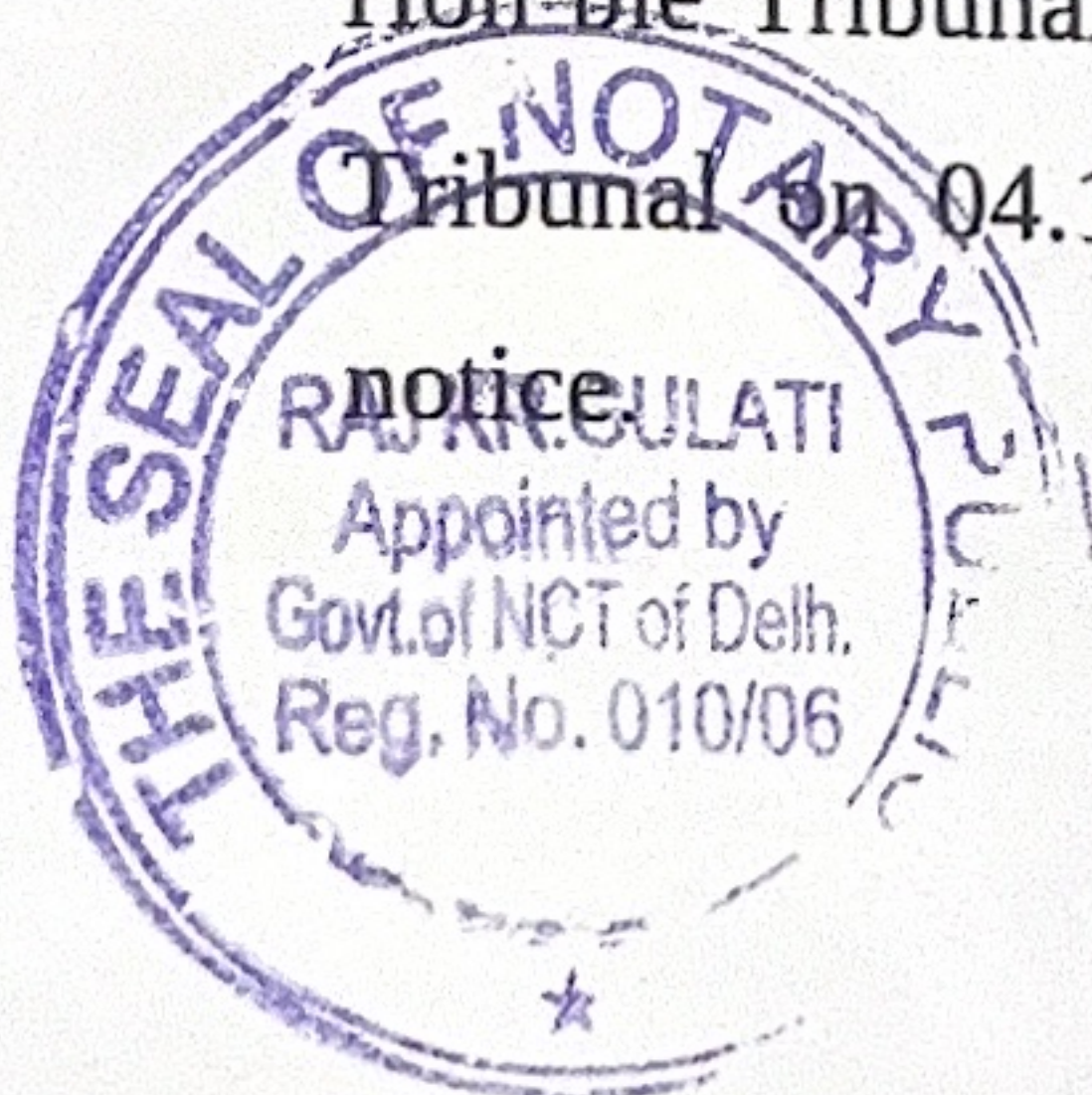
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...Respondent(s)

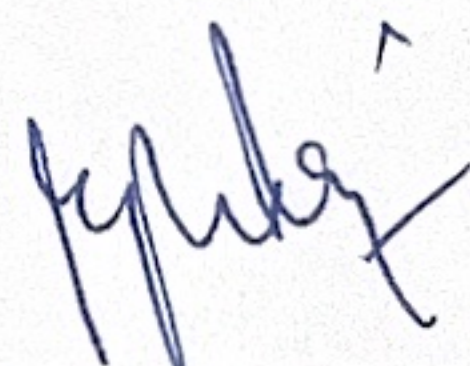
**ADDITIONAL ACTION TAKEN REPORT ON BEHALF OF DELHI
POLLUTION CONTROL COMMITTEE.**

I, M. S. Rawat, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-A, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That, the applicant has filed an Execution Application pursuant to the order dated 20.11.2024 passed in Original Application No. 1306/2024 by this Hon'ble Tribunal. The Execution Application was taken up by the Hon'ble Tribunal on 04.11.2025, and this Hon'ble Tribunal was pleased to issue



3. That, subsequent to the order dated 04.11.2025, DPCC received a letter from Revenue Department with the request to take necessary action against 11 Nos. of illegal borewells found and sealed in New Ashok Nagar. DPCC on 20.01.2026 issued Show Cause Notices for the imposition of interim Environmental Compensation amounting to Rs. 30,000/- each against the violators, as basic data with respect to these borewells were not given, required for imposition of EC in terms of CPCB policy. However, against the SCN out of eleven, one entity namely Sh. Matber Singh Rawat- Owner/Occupier at C-II/68-C, New Ashok Nagar, Delhi-110096 has deposited Rs 30,000/- EC amount, as mentioned in SCN.
4. That, DPCC on 17.07.2026 issued directions for imposition of EDC of Rs. 30,000/- (Rupees Thirty Thousand Only) against the remaining 10 Nos. of entity. The copy of direction(s) dated 17.07.2026 imposing EDC by DPCC are enclosed herewith as ANNEXURE-1 (Colly).
5. It is therefore requested to this Hon'ble Tribunal that the present additional action taken report may kindly be taken on record.


DEPONENT

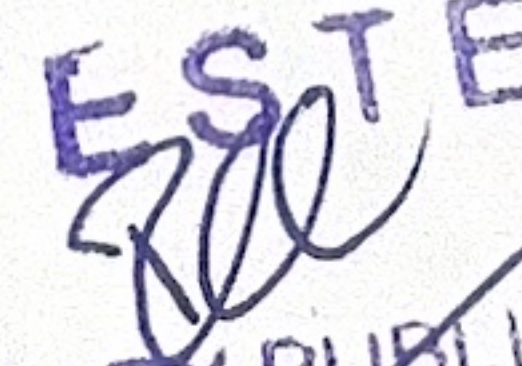
VERIFICATION

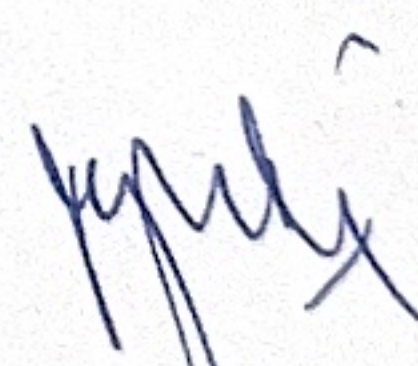
I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

123 JUL 2026

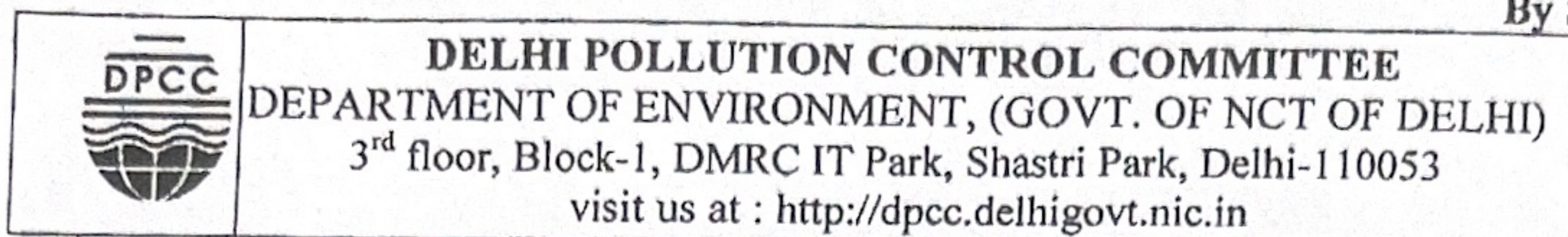
Verified at New Delhi on this ____ day of July, 2026.



ATTESTED

NOTARY PUBLIC
GOVT OF NCT OF DELHI


DEPONENT

123 JUL 2026



By Speed Post



(3)

F.No. DPCC-J023/5/2025-CMC-III/ 443-44

Date: 22/07/2026

To,

M/s Owner/Occupier
C-II/205, New Ashok Nagar, Delhi-110096.

Annexure - 1 (Colly)

Subject: Direction for imposition of Environmental Compensation (EC) for illegal ground water use.

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No. 25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

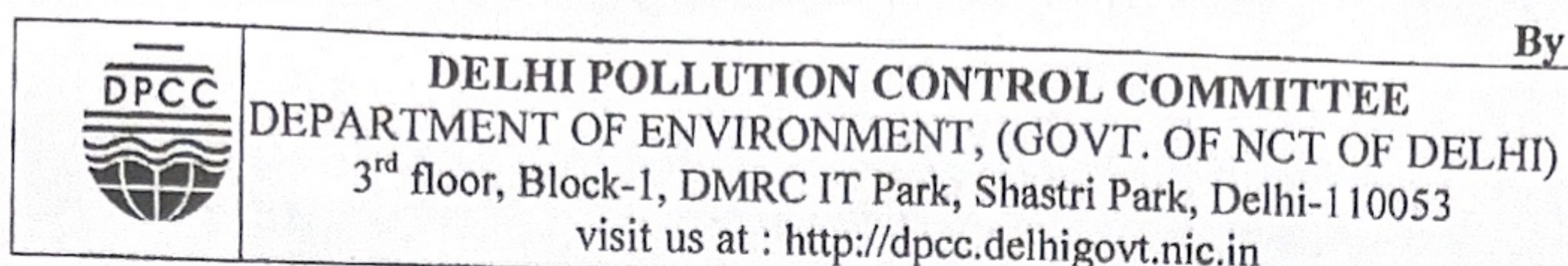
And whereas, SDM (Mayur Vihar) vide its letter dated 29.12.2025 informed that based on complaint received from Delhi Jal Board (DJB), borewell of M/s Owner/Occupier, C-II/205, New Ashok Nagar, Delhi-110096 found engaged in illegal extraction of groundwater without permission, has been sealed.

And whereas, DPCC vide its letter F. No. DPCC-J023/5/2025-CMC-I/5012-14 dated 20.01.2026, has imposed an Environmental Compensation (EC) of Rs. 30,000/- (Applicable EC) upon you the addressee. However, you the addressee has not submitted EC till date.

Now therefore, you are hereby directed to deposit Environmental Compensation (EC) of 30,000/- (Applicable EC) in the form of DD, in favour of Delhi Pollution Control Committee within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCT of Delhi.

M.S. Rawat
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4

F.No. DPCC-J023/5/2025-CMC-III/ 441-42

Date: 2/07/2026

To,

M/s Owner/Occupier
C-II/32-A, New Ashok Nagar,
Delhi-110096.

Subject: Direction for imposition of Environmental Compensation (EC) for illegal ground water use.

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No. 25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

And whereas, SDM (Mayur Vihar) vide its letter dated 29.12.2025 informed that based on complaint received from Delhi Jal Board (DJB), borewell of M/s Owner/Occupier, C-II/32-A, New Ashok Nagar, Delhi - 110096 found engaged in illegal extraction of groundwater without permission, has been sealed.

And whereas, DPCC vide its letter F. No. DPCC-J023/5/2025-CMC-I/5015-17 dated 20.01.2026, has imposed an Environmental Compensation (EC) of Rs. 30,000/- (Applicable EC) upon you the addressee. However, you the addressee has not submitted EC till date.

Now therefore, you are hereby directed to deposit Environmental Compensation (EC) of 30,000/- (Applicable EC) in the form of DD, in favour of Delhi Pollution Control Committee within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCT of Delhi.

M.S. Rawat
SEE, CMC-III

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	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3rd floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in	By Speed Post 
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F.No. DPCC-J023/5/2025-CMC-III/ 445-46

Date: 17/07/2026

To,

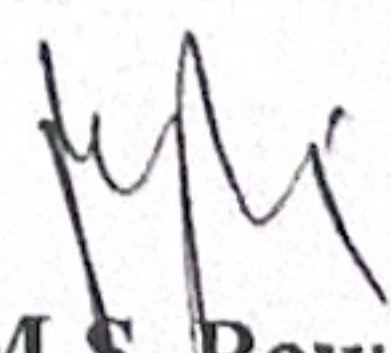
M/s Owner/Occupier**D-106, Masjid Mode, New Ashok Nagar, Delhi-110096.****Subject: Direction for imposition of Environmental Compensation (EC) for illegal ground water use.**

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No. 25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

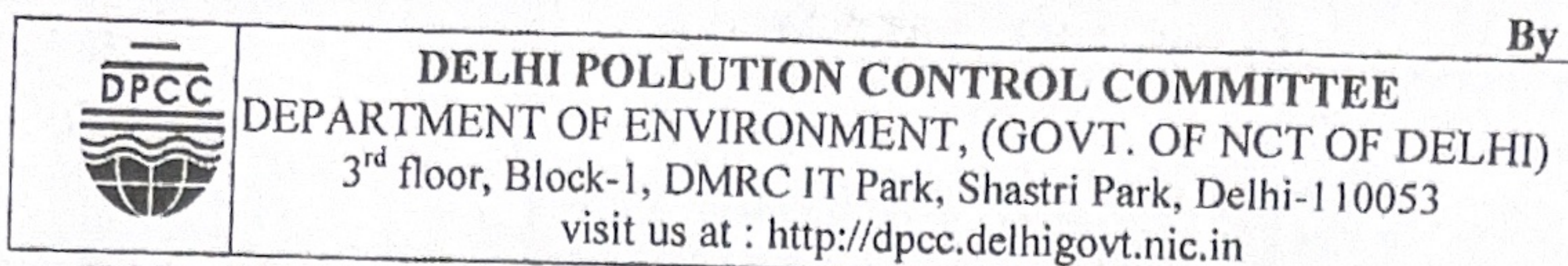
And whereas, SDM (Mayur Vihar) vide its letter dated 29.12.2025 informed that based on complaint received from Delhi Jal Board (DJB), borewell of **M/s Owner/Occupier, D-106, Masjid Mode, New Ashok Nagar, Delhi-110096** found engaged in illegal extraction of groundwater without permission, has been sealed.

And whereas, DPCC vide its letter F. No. **DPCC-J023/5/2025-CMC-I/4985-87** dated 20.01.2026, has imposed an Environmental Compensation (EC) of **Rs. 30,000/- (Applicable EC)** upon you the addressee. However, you the addressee has not submitted EC till date.

Now therefore, you are hereby directed to deposit Environmental Compensation (EC) of **30,000/- (Applicable EC)** in the form of DD, in favour of Delhi Pollution Control Committee within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCT of Delhi.


M.S. Rawat
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6

F.No. DPCC-J023/5/2025-CMC-III/ 447-48

Date: 17/07/2026

To,

M/s Owner/Occupier

D-57, Nala Road, New Ashok Nagar, Delhi-110096.

Subject: Direction for imposition of Environmental Compensation (EC) for illegal ground water use.

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No. 25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

And whereas, SDM (Mayur Vihar) vide its letter dated 29.12.2025 informed that based on complaint received from Delhi Jal Board (DJB), borewell of M/s **Owner/Occupier, D-57, Nala Road, New Ashok Nagar, Delhi-110096** found engaged in illegal extraction of groundwater without permission, has been sealed.

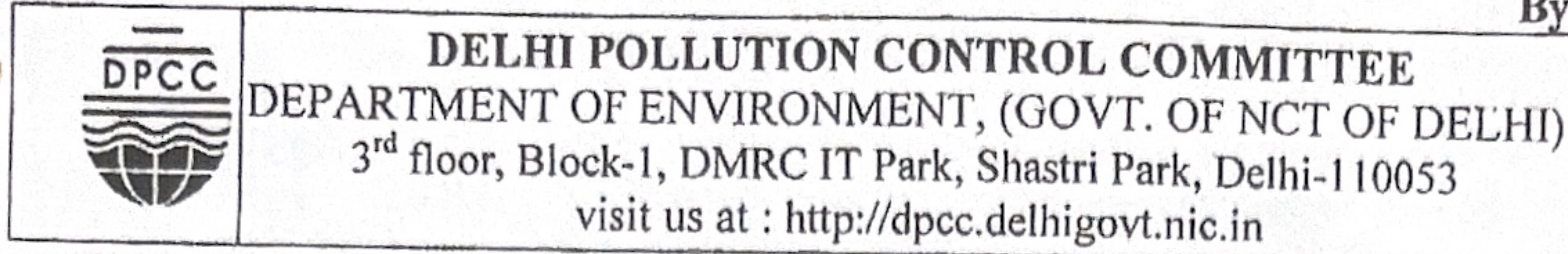
And whereas, DPCC vide its letter F. No. **DPCC-J023/5/2025-CMC-I/4988-90** dated 20.01.2026, has imposed an Environmental Compensation (EC) of Rs. **30,000/- (Applicable EC)** upon you the addressee. However, you the addressee has not submitted EC till date.

Now therefore, you are hereby directed to deposit Environmental Compensation (EC) of **30,000/- (Applicable EC)** in the form of DD, in favour of Delhi Pollution Control Committee within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCT of Delhi.

M.S. Rawat
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7

F.No. DPCC-J023/5/2025-CMC-III/ 449-50

Date: 12/07/2026

To,

M/s Owner/Occupier
C-II/67, New Ashok Nagar, Delhi-110096.

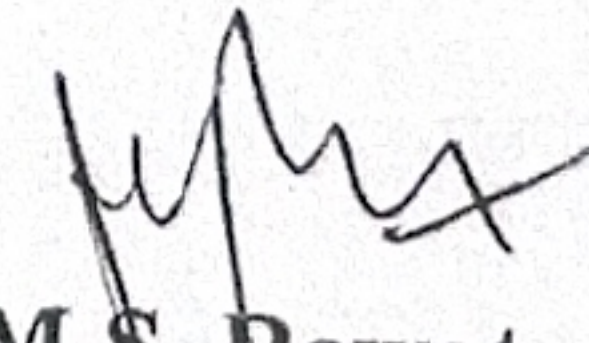
Subject: Direction for imposition of Environmental Compensation (EC) for illegal ground water use.

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No. 25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

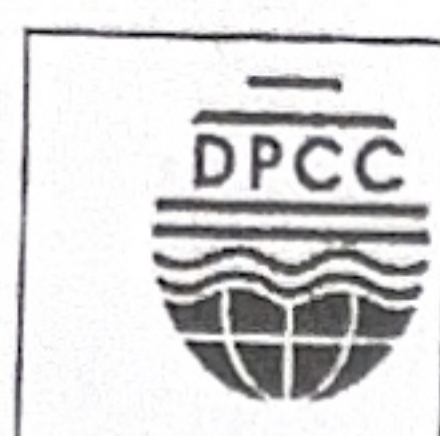
And whereas, SDM (Mayur Vihar) vide its letter dated 29.12.2025 informed that based on complaint received from Delhi Jal Board (DJB), borewell of M/s Owner/Occupier, C-II/67, New Ashok Nagar, Delhi-110096 found engaged in illegal extraction of groundwater without permission, has been sealed.

And whereas, DPCC vide its letter F. No. DPCC-J023/5/2025-CMC-I/4991-93 dated 20.01.2026, has imposed an Environmental Compensation (EC) of Rs. 30,000/- (Applicable EC) upon you the addressee. However, you the addressee has not submitted EC till date.

Now therefore, you are hereby directed to deposit Environmental Compensation (EC) of 30,000/- (Applicable EC) in the form of DD, in favour of Delhi Pollution Control Committee within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCT of Delhi.


M.S. Rawat
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DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
 3rd floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053
 visit us at : <http://dpcc.delhigovt.nic.in>

By Speed Post



F.No. DPCC-J023/5/2025-CMC-III/ 451-52

Date: 17/07/2026

To,

M/s Owner/Occupier
 C-II/40, New Ashok Nagar, Delhi-110096.

Subject: Direction for imposition of Environmental Compensation (EC) for illegal ground water use.

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No. 25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

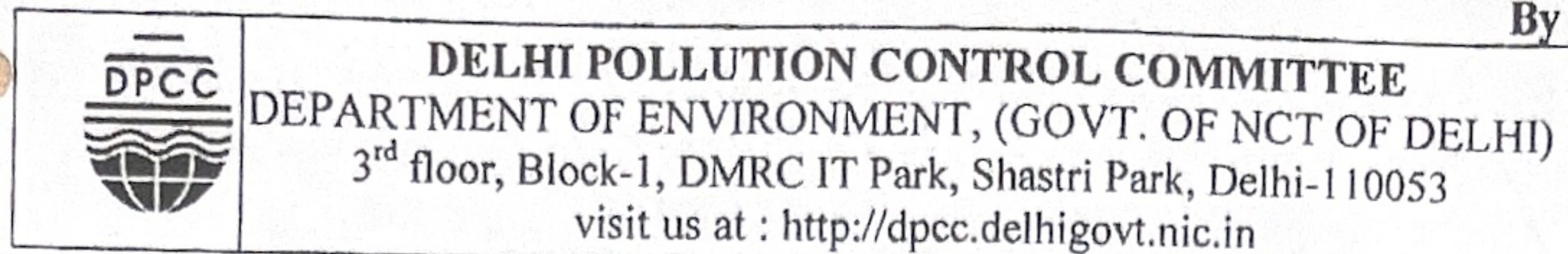
And whereas, SDM (Mayur Vihar) vide its letter dated 29.12.2025 informed that based on complaint received from Delhi Jal Board (DJB), borewell of M/s Owner/Occupier, C-II/40, New Ashok Nagar, Delhi-110096 found engaged in illegal extraction of groundwater without permission, has been sealed.

And whereas, DPCC vide its letter F. No. DPCC-J023/5/2025-CMC-I/4994-96 dated 20.01.2026, has imposed an Environmental Compensation (EC) of Rs. 30,000/- (Applicable EC) upon you the addressee. However, you the addressee has not submitted EC till date.

Now therefore, you are hereby directed to deposit Environmental Compensation (EC) of 30,000/- (Applicable EC) in the form of DD, in favour of Delhi Pollution Control Committee within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCT of Delhi.

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F.No. DPCC-J023/5/2025-CMC-III/ 453-54

Date: 17/07/2026

To,

M/s Owner/Occupier
C-II/45B, New Ashok Nagar, Delhi-110096.

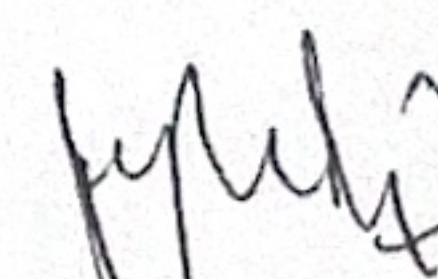
Subject: Direction for imposition of Environmental Compensation (EC) for illegal ground water use.

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No. 25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

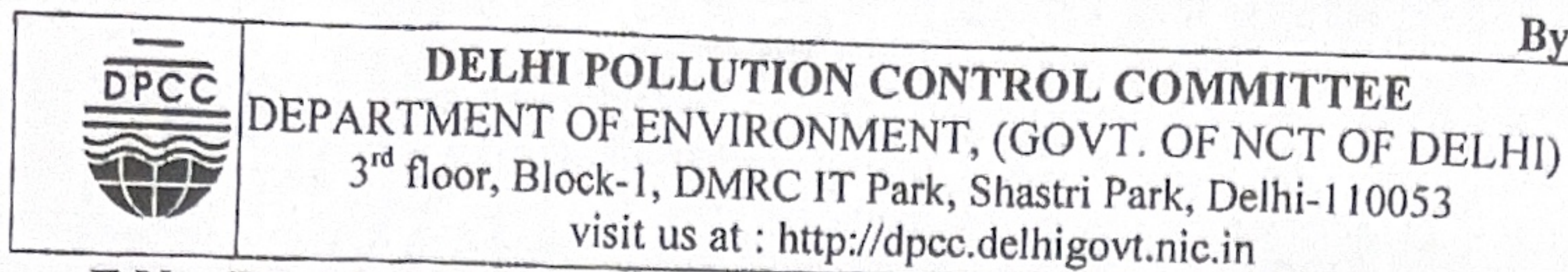
And whereas, SDM (Mayur Vihar) vide its letter dated 29.12.2025 informed that based on complaint received from Delhi Jal Board (DJB), borewell of M/s Owner/Occupier, C-II/45B, New Ashok Nagar, Delhi-110096 found engaged in illegal extraction of groundwater without permission, has been sealed.

And whereas, DPCC vide its letter F. No. DPCC-J023/5/2025-CMC-I/4997-99 dated 20.01.2026, has imposed an Environmental Compensation (EC) of Rs. 30,000/- (Applicable EC) upon you the addressee. However, you the addressee has not submitted EC till date.

Now therefore, you are hereby directed to deposit Environmental Compensation (EC) of 30,000/- (Applicable EC) in the form of DD, in favour of Delhi Pollution Control Committee within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCT of Delhi.


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10

F.No. DPCC-J023/5/2025-CMC-III/ 455-56

Date: 12/07/2026

To,

M/s Owner/Occupier

C-II/45E, New Ashok Nagar, Delhi-110096.

Subject: Direction for imposition of Environmental Compensation (EC) for illegal ground water use.

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No. 25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

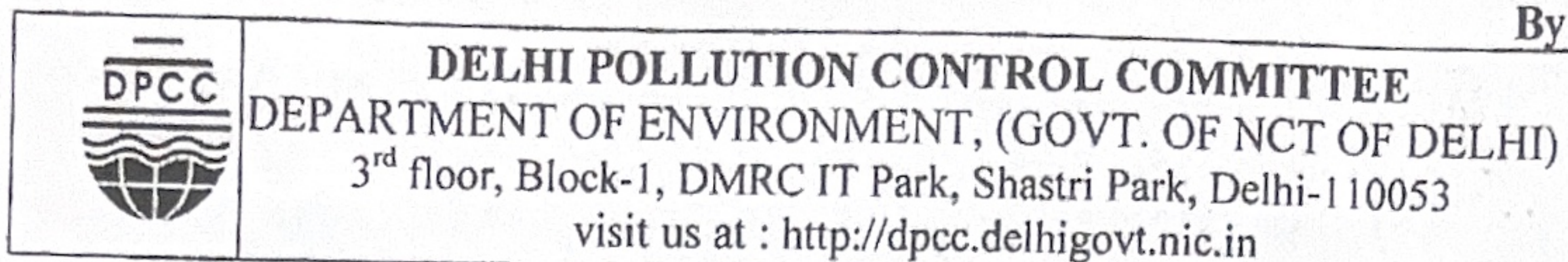
And whereas, SDM (Mayur Vihar) vide its letter dated 29.12.2025 informed that based on complaint received from Delhi Jal Board (DJB), borewell of M/s Owner/Occupier, C-II/45E, New Ashok Nagar, Delhi-110096 found engaged in illegal extraction of groundwater without permission, has been sealed.

And whereas, DPCC vide its letter F. No. DPCC-J023/5/2025-CMC-I/5000-02 dated 20.01.2026, has imposed an Environmental Compensation (EC) of Rs. 30,000/- (Applicable EC) upon you the addressee. However, you the addressee has not submitted EC till date.

Now therefore, you are hereby directed to deposit Environmental Compensation (EC) of 30,000/- (Applicable EC) in the form of DD, in favour of Delhi Pollution Control Committee within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCT of Delhi.

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F.No. DPCC-J023/5/2025-CMC-III/ 457-58

Date: 12/07/2026

(11)

To,

M/s Owner/Occupier
E-17C, C-1 Block, New Ashok Nagar,
Near Gaushala, Delhi-110096

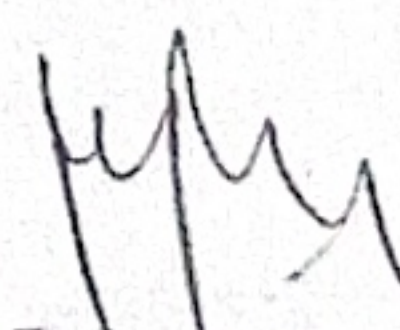
Subject: Direction for imposition of Environmental Compensation (EC) for illegal ground water use.

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No. 25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

And whereas, SDM (Mayur Vihar) vide its letter dated 29.12.2025 informed that based on complaint received from Delhi Jal Board (DJB), borewell of **M/s Owner/Occupier, E-17C, C-1 Block, New Ashok Nagar, Near Gaushala, Delhi-110096** found engaged in illegal extraction of groundwater without permission, has been sealed.

And whereas, DPCC vide its letter F. No. **DPCC-J023/5/2025-CMC-I/5003-05** dated 20.01.2026, has imposed an Environmental Compensation (EC) of **Rs. 30,000/- (Applicable EC)** upon you the addressee. However, you the addressee has not submitted EC till date.

Now therefore, you are hereby directed to deposit Environmental Compensation (EC) of **30,000/- (Applicable EC)** in the form of DD, in favour of Delhi Pollution Control Committee within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCT of Delhi.


M.S. Rawat
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DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
 3rd floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053
 visit us at : <http://dpcc.delhigovt.nic.in>

By Speed Post



F.No. DPCC-J023/5/2025-CMC-III/ 459-60

Date: 17/07/2026

12

To,

M/s Owner/Occupier

C-II/32-B, New Ashok Nagar, Delhi-110096.

Subject: Direction for imposition of Environmental Compensation (EC) for illegal ground water use.

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No. 25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

And whereas, SDM (Mayur Vihar) vide its letter dated 29.12.2025 informed that based on complaint received from Delhi Jal Board (DJB), borewell of M/s Owner/Occupier, C-II/32-B, New Ashok Nagar, Delhi-110096 found engaged in illegal extraction of groundwater without permission, has been sealed.

And whereas, DPCC vide its letter F. No. DPCC-J023/5/2025-CMC-I/5009-11 dated 20.01.2026, has imposed an Environmental Compensation (EC) of Rs. 30,000/- (Applicable EC) upon you the addressee. However, you the addressee has not submitted EC till date.

Now therefore, you are hereby directed to deposit Environmental Compensation (EC) of 30,000/- (Applicable EC) in the form of DD, in favour of Delhi Pollution Control Committee within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCT of Delhi.

M.S. Rawat
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